

### REFERENCE TO THE NEED FOR GRANT OF SCHOLARSHIPS TO STUDENTS FOR FLYING AND GLIDING TRAINING

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Deputy Chairman, Sir, I wish to raise the following matter of urgent public importance concerning especially the people of Delhi.

Sir, the youths of the Union territory of Delhi, particularly from the weaker sections of society, are deprived of equal employment opportunities in the field of aviation as compared to the youths of the other States. Sir, the Delhi Administration has not taken any steps to provide professional training courses in gliding and flying under the vocational training scheme. As such, these people have to bear very heavy costs for such training when they have to do the flying themselves. The States of Punjab, Haryana, Bihar, Orissa, Assam, Rajasthan, Himachal Pradesh, Maharashtra etc. are granting scholarships and, in some cases, stipends for flying only to those domiciled in their own States. But the Delhi Administration has not taken steps to provide scholarships and grant subsidies for professional courses in aviation and for CPL, flight instructor's training and for instrument rating. The point is that while the cost of flying is Rs. 325 per hour...

MR. DEPUTY CHAIRMAN: That is all right.

SHRI VISHWA BANDHU GUPTA: Just one sentence, Sir.

The point is that while the cost of flying is Rs. 325 per hour of flying, in these States which I have mentioned just now, they are providing stipends to the students so that they can fly at Rs 14 per hour of flying. But, Sir, in Delhi, because there is no Delhi State as such, there is no help from the Metropolitan Council or the Delhi Administration for the weaker sections, for backward students or for girl students, to enable them to take to flying.

Sir, I suggest that this matter may please be taken up.

MR. DEPUTY CHAIRMAN: Yes, Mrs. Ila Bhattacharya.

### REFERENCE TO THE NEED FOR AMENDING THE CONSTITUTION TO GIVE MORE POWERS TO THE AUTONOMOUS DISTRICT COUNCIL OF TRIPURA

SHRIMATI ILA BHATTACHARYA (Tripura): Mr. Deputy Chairman, Sir, the people of Tripura have been persistently demanding establishment of Tripura Autonomous District Council for which relentless mass movement was conducted in the past. At last in 1979 the Tripura Tribal Areas Autonomous District Council Act was passed and in 1980 the Autonomous District Council established by the Left Front Government. But the said Council has been established under Seventh Schedule of the Constitution and actual demand of the people of Tripura eased to extend Sixth Schedule of the Constitution to Tripura so that the Council should get more power for economic and social development or the tribal people of the State. The State Government has no power to constitute the Tribal Autonomous District Council under Sixth Schedule of the Constitution and it is the Central Government to amend the Constitution for extending Sixth Schedule to Tripura. Tripura Upajati Ganamukti Parishad has collected Rs. 1 lakh mass signatures and submitted to the Prime Minister demanding the same. The Chief Minister of Tripura requested the Central Government time and again for amending the Constitution for this purpose and the Central Government had also assured to fulfil the aspirations of the people of Tripura. The extension of Sixth Schedule will help create an atmosphere for further strengthening the unity and communal harmony between the tribals and non-tribals in the State and fight against the extremists and secessionist forces and uphold the integrity of the nation. I urge upon the Government to bring forward a Bill in the Parliament in this regard.